

IN THE NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

CORAM: Shri V.P. Singh  
Hon'ble Member(J)  
&  
Shri Jinan K.R.  
Hon'ble Member(J)

**C.A.(I.B.) No.543/KB/2017 arising out of C.P(IB)/170/KB/2017**

**In the Matter of:**

An application under Section 60 and other applicable provisions of the Insolvency & Bankruptcy Code, 2016 for seeking urgent reliefs by the Resolution Applicant;

-And-

An application under section 7 of the Insolvency & Bankruptcy Code, 2016 read with Rule 4 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016;

-And-

RBL Bank Limited, a banking company and having identification Number U65191PN1943PLC007308, a company incorporated Under the Companies Act, 1956 and having its registered office At First Lane, Shahupuri, Kolhapur- 416 001 and having one of Its zonal office at 28, Dr Gopal Daas Bhawan, GF, Barakhamba Road, Connaught Place, New Delhi- 110001;

... **Financial Creditor**

-Versus-

MBL Infrastructures Limited, having Corporate Identity Number L27109WB1995PLC073700, a company incorporated under the Companies Act, 1956 and having its registered office at 2/3, Judges Court Road, Divine Bliss, 1<sup>st</sup> floor, Kolkata- 700 027, in the State of West Bengal, within the jurisdiction above;

... **Corporate Debtor**

-And-

Sd

Sd

Anjaneer Kumar Lakhotia, son of Late R.L. Lakhotia of B-37,  
Soami Nagar (South), 1<sup>st</sup> floor, New Delhi- 110 017.

... **Applicant**

**Counsels on Record**

1. Mr Neelima Chatterjee, Advocate for SEFL
2. Mr Sanjeev Ahiya for R.P,
3. Mr Jyoti Singh, Advocate & ] For Resolution Applicant
4. Mr Rahul Auddy, Advocate ]

1. Mr Ratnanko Banerji, Sr. Advocate ]
2. Mr D.N.Sharma, Advocate,] For Resolution Applicant
3. Mr Shaunak Mitra, Advocate ]
4. Mr Majoj Banthia, PCS ]
5. Ms. Neha Somani, PCS ]

1. Mr Sanjib Dawnb, Advocate For RBL Limited
2. Mr R.C. Prusti & ] For State Bank of India
3. Mr M. Kuli ] CoC Member

Date of Pronouncing the Order 18<sup>th</sup> Dec 2017

**ORDER**

**Per Shri V. P. Singh, Member(J):**

This company application has been filed in connection with Company Petition no.170/2017 under section 60 of the Insolvency & Bankruptcy Code, 2016 with a prayer to pass an order setting aside the opinion expressed by the Committee of Creditors taken in the meeting dated 1<sup>st</sup> December 2017 by directing the Committee of Creditors to consider and/or reconsider the Resolution Plan dated 22<sup>nd</sup> November 2017 submitted by the Applicant.

Brief facts as stated in the application are as follows:

Sd

Sd

